

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.1965**

TO BE ANSWERED ON THE 15TH DECEMBER, 2021/ AGRAHAYANA 24, 1943 (SAKA)

CONSULTATION WITH STATES REGARDING JURISDICTION OF BSF

1965 SHRI K.C. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that recently Government has increased the jurisdiction of the Border Security Force to the extent of 50 kms from the borders inside the bordering States of Punjab, West Bengal, Assam and Tripura;

(b) if so, the details thereof;

(c) whether Government has consulted the respective State Governments before taking this decision, if not, the reasons therefor; and

(d) whether State Governments have registered their unhappiness on this decision, if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): Yes Sir. Government has amended the 2014 notifications and extended the jurisdiction of Border Security Force (BSF) in Assam, Punjab & West Bengal vide notification S.O. No. 4196 (E) to 4198 (E) dated 11.10.2021. There is no change in the territorial jurisdiction of BSF in respect of State of Tripura.

(c): The Section 139(1) (i) of BSF Act, 1968 empowers the Central Government to confer powers and duties on members of the force in respect of any Central Acts for the purposes specified therein.

(d): Government of Punjab and Government of West Bengal have expressed their apprehension that such a move encroaches upon the powers of the State Government. Their apprehensions are ill-founded. The extension of territorial jurisdiction of BSF would result in better and more effective control on trans-border crimes in conjunction and co-operation with States.
